

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No 170 of 2020 (SZ)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on The News  
item published in the Times of India Newspaper, Chennai.  
Edition, Dated 29.08.2020 "3 Suburban local bodies turn  
temple land in to dumping yard"

Applicant(s)

Versus

The Secretary to Govt. Tamil Nadu  
Department of Environment & Forests,  
Govt Secretariat, Fort St. George,  
Chennai, Tamil Nadu 600 009 and others.

Respondent (s)

COMPLIANCE AND ACTION TAKEN REPORT FILED BY THE  
DISTRICT COLLECTOR, KANCHEEPURAM AND ON BEHALF OF  
OTHER OFFICIALS OF PANCHAYAT RAJ DEPRATMENT.

I Dr. M. Aarthi D/o Thiru. Manickavasagam, Hindu aged about 36 years,  
discharging duties as District Collector of Kancheepuram District, residing at  
Collector's Bunglow, Vandavasi Road, Kanchipuram, do hereby solemnly  
affirm and sincerely state as follows:

I state that I am the District Collector and the respondent of this case and  
I am well acquainted with facts of case as per the records.

I submit that I am in receipt of the Observations and Orders of the  
Hon'ble National Green Tribunal South Zone based on the recommendations of  
the Joint committee Dated 14.10.2020.

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COLLECTOR,  
KANCHEEPURAM DISTRICT

It is most respectfully submitted that, subsequent Orders of Honourable National Green Tribunal (South Zone) Dated 15.12.2020, the District Administration issued instructions during November 2020 and the concerned Local body has taken action on certain possible issues to comply with the Hon'ble Order of the Tribunal and continue to put sincere effort to find ways and means to handle Solid Waste Management.

I also submit while taking sincere effort and action to comply with the orders of the Hon'ble Tribunal, the unprecedented pandemic situation raised right from early 2020 and the entire Government machinery of District Administration had to be mobilized to handle the lifesaving measures.

Furthermore I submit that it was mandatory for the District Administration to conduct the Local Body Election 2021 in Kancheepuram District which started from August 2021 onwards and ended during November 2021 and this again followed by unprecedented floods within a short span of time and this made the District Administration for the preparedness, rescue and relief measures during 2021 and therefore all these health, floods and mandatory issues crippled the follow up action on Orders of the Hon'ble Tribunal.

Therefore it is humbly prayed that the delay in reporting compliance on may kindly be condoned for the above Bonafide reasons.

I submit in obedience to Orders of Honourable National Green Tribunal (South Zone) Dated 15.12.2020 the compliance and action taken report on the issues raised in this petition and on the orders of the Hon'ble National Green Tribunal is most respectfully as follows:

**Report on Issues pertaining to Moulivakkan Village Panchayat**

I submit that, with regard to the dumping of un-segregated solid waste generated within the jurisdiction of Moulivakkan Village Panchayat in the land owned by Thiruthani Arul Mighu Subramaniasamy Koil at Periapanicheri Village Panchayat and under the instructions by the District Administration has

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KANCHEEPURAM DISTRICT.

prompt and strictly instructed during November 2020 itself to the Block Development Officer Kundrathur, and the then Special Officer, they have immediately stopped dumping the garbage at the above private land with effect from 4.11.2020 itself.

Furthermore the garbage already dumped in private land were cleared and shifted by and dumped in a site identified at S.No. 738 of Gerugambakkam Village Panchayat and with regard to the non-household solid waste dumped by private parties, has also been cleared with men and machineries by the then Special Officer cum Block Development Officer of Moulivakkam Village Panchayat.

On the issue of 100% collection of solid waste generated within the jurisdiction of Moulivakkam Village Panchayat, the door to door collection of garbage from every hold is being done 4 permanent conservancy worker and 14 nos of Thoomai Kavalars and 10 nos of daily wage sanitary workers are engaged in the daily garbage collection with 4 nos of E carts, 5 nos of tricycles, 2 nos of tractor to shift them to dumping yard, therefore there is no possibilities for household garbage thrown on private lands.

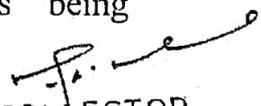
However, the response from the public is lacking in this issue and we have planned to create the awareness more effectively with the newly elected representative and the possibly by the interested Non-Government Organizations.

In respect of identifying the alternate land for handling, it is submitted that proposals from suburban Local bodies for identifying dumping within the newly formed Kancheepuram District are received and I have convened a meeting comprising the Revenue, Pollution Control Board and Panchayat Raj Department in coordination with each to identify alternated site for processing the solid waste will be carried out at the earliest.

I submit that in respect of Moulivakkan Village Panchayat for the Micro Composite Complex, my predecessor has sanctioned for Micro Composite Centre whereas the same could not be installed due paucity of vacant space for construction installation of Micro Composite Centre and therefore the Block Development Officer has reported that the solid waste is being

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transferred to Kolappakam, nearby village Micro composite Centre for treatment and processing as temporary measures. However I submit that the District Administration will put pressure on the local body to handle the household garbage as per Solid Waste Management Rules in force.

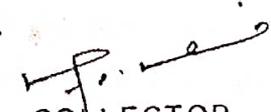
I submit that, I shall direct the concerned District Officials to monitor the Solid Waste Management i.e. collection, segregation, treatment and process as per Solid Waste Management Rules 2016.

I submit that the Block Development Officer will send periodical report every three months on these issues to the District Environment Engineer, Pollution Control Board, to ensure proper handling of solid waste generated in Moulivakkam Village Panchayat.

It is submitted I have instructed the Assistant Director (Panchayats) to visit the suburban village Panchayats inspect and monitor the processing and also to prevent any violations in this regard and follow the Solid Waste Management Rules scrupulously.

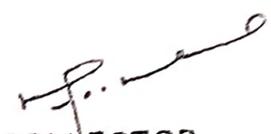
Further more, common dumping yard which was already utilized falls under the jurisdiction of newly formed Chengalpattu District and therefore we are taking effective initiative to identify new dumping site within the bifurcated Kancheepuram District.

Therefore I humbly submit that, the possible action is being taken up in obedience to the Honourable Orders of the National Green Tribunal (South Zone) and appropriate authorities are instructed to monitor the above issues and prevent violation of Solid Waste Management Rules 2016.

  
COLLECTOR,  
KANCHEEPURAM DISTRICT

For and reasons and the report stated above I pray that the compliance report and Action taken report on the Orders of Hon'ble Tribunal may kindly be accepted and the delay in reporting shall be condoned.

Signature :

  
COLLECTOR,  
KANCHEEPURAM DISTRICT

Date :

18-3-2022

#### Verification

I, Dr. M. Aarthi, District Collector of Kancheepuram, herein do hereby verified the contents of this report and they are true to my personal knowledge based on the records and I have not suppressed any facts.

Signature :

  
COLLECTOR,  
KANCHEEPURAM DISTRICT

Office Stamp :